

ITEM NO.11 Court 5 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).974/2021

DEVENDRA SHARMA Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(FOR ADMISSION and IA No.108434/2021-EXEMPTION FROM FILING
AFFIDAVIT)

Date : 10-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr. Anupam Kishore Sinha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner seeks permission to withdraw this petition filed under Article 32 of the Constitution to approach the High Court for redressal of his grievances under Article 226 of the Constitution of India.

Permission granted.

The Writ Petition is, accordingly, dismissed as withdrawn with aforesaid liberty.

(B.Parvathi)
Court Master

(Raj Rani Negi)
Dy.Registrar